

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No. 29856/2015

(Arising out of impugned final judgment and order dated 07/09/2015 in LPA No. 1300/2015 passed by the High Court Of Punjab & Haryana At Chandigarh)

AMARDEEP KAUR

Petitioner(s)

VERSUS

STATE OF PUNJAB AND ORS.

Respondent(s)

(With appln. (s) for exemption from filing c/c of the impugned judgment and interim relief)

Date : 30/10/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s)

Mr. S. L. Chandershakar, Adv.
Mr. Sonit Sinhmar, Adv.
Mr. Devesh Kumar Tripathi, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The special leave petition is dismissed.
The view thereof, pending application, if any, stands disposed of.

(Nidhi Ahuja)
COURT MASTER

(J. P. Sharma)
COURT MASTER

Signature Not Verified

Digitally signed by
ASHWANI KUMAR
Date: 2015.10.31
13:45:11 IST
Reason: